

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ZOOM DEALCOMM PRIVATE
LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ZOOM DEALCOMM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	January 11, 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC121668
5.	Address of the registered office and principal office (if any) of corporate debtor	66, Nalini Seth Road, Ground Floor, Kolkata, West Bengal, 700007
6.	Insolvency commencement date in respect of corporate debtor	November 2, 2023
7.	Estimated date of closure of insolvency resolution process	April 30, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Manoj Sehgal Registration No: IBBI/IPA-002/IP-N00108/2017-2018/10256
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana ,122018 manojsehgal_1121@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Zoom Dealcomm Private Limited Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana ,122018 cirp.zoomdealcomm@gmail.com
11.	Last date for submission of claims	31.12.2023 (order for appointment of IRP received on 17.12.2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Zoom Dealcomm Private Limited** on **November 2, 2023** (order for appointment of Interim Resolution Professional (IRP) received on 17.12.2023)



The creditors of **Zoom Dealcomm Private Limited**, are hereby called upon to submit their claims with proof on or before 31.12.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

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Manoj Sehgal

Interim Resolution Professional

Name and Signature of Interim Resolution Professional :

Date and Place: 18.12.2023, Gurugram

Zoom Dealcomm Private Limited

Regd No. : IBBI/IPA-002/IP-N00108/2017-2018/10256

